

THE TRIPURA BILL NO. 7 OF 2015

**THE TRIPURA COOPERATIVE SOCIETIES  
(THIRD AMENDMENT) BILL, 2015**

[AS INTRODUCED IN THE TRIPURA LEGISLATIVE ASSEMBLY]

THE TRIPURA COOPERATIVE SOCIETIES  
(THIRD AMENDMENT) BILL, 2015

**A**

**Bill**

*to further amend the Tripura Cooperative Societies Act, 1974.*

**WHEREAS**, it is felt expedient to amend the Tripura Cooperative Societies Act 1974, with an object to increase the women membership and to confirm the proportionate representation of members in the elected Management committee of the cooperative societies from the Scheduled Caste, Scheduled Tribes and Women;

**BE** it enacted by the Tripura Legislative Assembly, in the Sixty-sixth year of the Republic of India, as follows:-

**1. Short title and commencement:**

- (i) This may be called "The Tripura Cooperative Societies (Third Amendment) Act, 2015";
- (ii) It shall come into force from the date of publication in the Tripura Gazette.

**2. Amendment of Section 2:**

After Sub-section (41) of the Section 2 of the Tripura Cooperative Societies Act, 1974 (hereinafter referred to the Principal Act), the following Sub-section shall be added:-

**"(42) "Family" means the husband or wife and also includes their unmarried sons and daughters".**

**3. Amendment of Sub-section (1) of Section 6:**

In Sub-section (1) of Section 6 of the Principal Act, the expressions "ten persons (each of such persons being a member of a different family)" shall be substituted with the expressions **"twenty persons (there shall not be more than two persons from one family of which at least one should be women. There will be no bar if two members are women)."**

**4. Amendment of Section 65:**

After Sub-section(3) of Section 65 of the Principal Act, the following two new Provisos shall be inserted:-

**"Provided that, other than the cooperative credit structure society, total elected members in a committee of a cooperative society shall not exceed eleven;**

**Provided further that, in an elected committee of a cooperative society including the credit structure society consisting of individuals as members and having members from such class or category of person, one seat for Scheduled Caste and or the Scheduled Tribe and one seat for women shall be reserved."**

\*\*\*\*\*

## STATEMENT OF OBJECTS AND REASONS

With an objective to increase the participation of women in the cooperative movement in the state of Tripura and also to confirm the proper delegation of schedule casts, schedule tribes and women in the management committee of the cooperative societies the proposed amendment is very much essential.

It is observed that due to the embargo prescribed under Sub Section (1) of Section 6 of the Tripura State Cooperative Societies Act 1974, women membership in the cooperatives in the state cannot be made up to marks. So by the proposed amendment the women member-ships can be increased in the cooperative societies.

Moreover by the 97<sup>th</sup> Amendment of the constitution of India the reservation for Schedule Casts and Schedule Tribes is incorporated. Keeping in mind, the said provision is also made in the proposed amendment.

It is expected that the proposed amendments to the Tripura State Cooperative Societies Act, 1974, will help for cooperative movement in the state, by way of women empowerment.

The Bill seeks to achieve the above objects.

## TECHNICAL REPORT

The subject matter of the Bill is relatable to Entry 32 of the State List (List II) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislature is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution and therefore, previous sanction of the President shall not be necessary for introduction of the Bill. It is not a money Bill within the meaning of Article 199(1) of the Constitution of India and would not involve any additional expenditure from the consolidated fund of the State if the Bill is enacted and brought into operation. Therefore, prior recommendation of the Governor is not necessary for consideration of the Bill by the State Legislature under clause (3) of article 207 of the Constitution.

## FINANCIAL MEMORANDUM

Enactment of the proposed legislation i.e, The Tripura Cooperative Societies (Third Amendment) Bill, 2013, will not involve any additional expenditure of a recurring or non-recurring nature, from the Consolidated Fund of the state.

\*\*\*\*\*

---

---

Printed by the  
Manager, Tripura Government Press,  
Agartala.

---

---

TGPA-27-07-2015-200-J.C. No. 19857